

## ORISSA ACT 2 OF 2007

**\*THE ORISSA SAW MILLS AND SAW PITS (CONTROL)  
AMENDMENT ACT, 2006**

[ Received the assent of the Governor on the 14th February, 2007  
first published in an Extraordinary issue of the *Orissa Gazette*,  
dated the 22nd February 2007 (No. 273) ]

AN ACT FURTHER TO AMEND THE ORISSA SAW MILLS AND SAW  
PITS (CONTROL) ACT, 1991.

BE it enacted by the Legislature of the State of Orissa in the  
Fifty-seventh Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Orissa Saw Mills and Saw Pits  
(Control) Amendment Act, 2006.

Amendment  
of section 4.

2. In the Orissa Saw Mills and Saw Pits (Control) Act, 1991  
in section 4, after the first proviso to sub-section (1), the following  
proviso shall be inserted, namely:—

Orissa Act  
27 of 1991.

"Provided further that the Government shall, for reasons to  
be recorded in writing, disallow a saw mill or saw pit other than  
those referred to in clause (i) of sub-section (2), established and  
operating prior to the appointed day within the area mentioned in  
the first proviso, to continue such operation and may, in order to  
meet the needs of sawing facilities for local population, allow a saw  
mill or saw pit referred to in clause (i) of sub-section (2), established  
and operating prior to the appointed day in such area, to continue  
such operation or may allow further establishment of saw mill or  
saw pit in such area either through the Department of Forest or  
through a State Public Sector Undertaking fully owned by it."

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\* For the Bill, see Orissa Gazette, Extraordinary dated the 25th November,  
2006. (No.1682).